

(2019) 08 CHH CK 0087
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 6085 Of 2019

S.R. Baghel

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 14-08-2019

Acts Referred:

Citation : (2019) 08 CHH CK 0087

Hon'ble Judges : P. Sam Koshy, J

Bench : Single Bench

Advocate : Manoj Chauhan, Chandresh Shrivastava

Final Decision : Disposed Of

Judgement

P. Sam Koshy, J

1. Challenge in the present Writ Petition is to the order dated 12.7.2019 (Annexure P-1) whereby the service of the Petitioner has been transferred from Tahsil Office, Bakawand to District Office, Jagdalpur under District Bastar.
2. Without entering into the merits of the case, learned Counsel for the Petitioner wants that the Petitioner may be permitted to make a representation to the Respondents and the Respondents in turn may decide the same as expeditiously as possible.
3. Not opposed by the learned State Counsel.
4. Accordingly, the Writ Petition stands disposed of with liberty to the Petitioner that he, if so chooses, may prefer a detailed representation to the Respondents. Considering the fact that it is a case of transfer, the Respondents may decide it as expeditiously as possible.
5. With the aforesaid observation, the Writ Petition stands disposed of.